

PUNJAB VIDHAN SABHA

Bill No. 31-PLA-2017

**THE MAHARAJA RANJIT SINGH PUNJAB TECHNICAL UNIVERSITY
(SECOND AMENDMENT) BILL, 2017**

A

BILL

further to amend the Maharaja Ranjit Singh Punjab Technical University Act, 2014.

BE it enacted by the Legislature of the State of Punjab in the Sixty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharaja Ranjit Singh Punjab Technical University (Second Amendment) Act, 2017.

Short title and commencement

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. (1) In the Maharaja Ranjit Singh Punjab Technical University Act, 2014 (hereinafter referred to as the principal Act), in section 5, for sub-section (2), the following sub-section shall be substituted, namely :—

Amendment in section 5 of Punjab Act 5 of 2015.

“(2) Notwithstanding anything contained in any other law for the time being in force, one-time choice shall be given to the colleges which come under the territorial limits of the University to get themselves affiliated with the University of their choice i.e. either with the I.K. Gujral Punjab Technical University, Jalandhar or the Maharaja Ranjit Singh Punjab Technical University, Bathinda. Such one-time choice may be exercised by the concerned college within a period of six months from the date of publication of this Act. However, the new colleges, established within the territorial limits specified in sub-section (1), on or after the date of publication of this Act, shall be affiliated with the Maharaja Ranjit Singh Punjab Technical University, Bathinda:

Provided that all such students, who were admitted during the academic Session 2015-16 in any college affiliated to the University, may exercise their option to study for any degree or diploma examination, with the I.K. Gujral Punjab Technical University, Jalandhar by continuing to study in the existing college and in that case, the degree or diploma shall be awarded by the I.K. Gujral Punjab Technical University, Jalandhar.”.

3. In the principal Act, in section 20, sub-section (2) shall be omitted. However, such omission, shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred by virtue of the sub-section so omitted.

Amendment in section 20 of Punjab Act 5 of 2015.

STATEMENT OF OBJECTS AND REASONS

The Maharaja Ranjit Singh Punjab Technical University, Bathinda was established by an Act No. 5 of 2015. The Act defined territorial jurisdiction of the University. However, the Colleges affiliated to IK Gujral Punjab Technical University, Jalandhar objected to transfer of their affiliation to the University of Bathinda. The proposed amendments to the Act of 2015, aim to give freedom of choice to such colleges and the students, retaining territorial jurisdiction as such for the new colleges.

CHARANJIT SINGH CHANNI,
Minister for Technical Education
and Industrial Training, Punjab.

CHANDIGARH :
The 28th November, 2017.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.—The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 28th November, 2017 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).